



**IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH**

210-A

CWP-9682-2023 (O&M)

Date of decision: 12.07.2024

Vikram Bajaj

...Petitioner

VERSUS

Union of India and others

...Respondents

CORAM: HON'BLE MR. JUSTICE VINOD S. BHARDWAJ

Present: - Petitioner in person with
Mr. H.C. Arora, Advocate.

Mr. Anil Chawla, Sr. Panel Counsel,
Advocate for respondents-UOI.

VINOD S. BHARDWAJ, J. (Oral)

1. Prayer in the present petition is for directing the respondents to release the payment of the fee bills aggregating to Rs. 70,11,493/- to the petitioner for appearing before the Armed Forces Tribunal, Chandi Mandir in his capacity as Senior Panel Counsel for Union of India as detailed in Annexure P-2.

2. Pursuant to the order passed by this Court, the report of the Committee has been filed today in the Court and the same is taken on record. Copies thereof have been furnished to the learned counsel opposite.

3. The dispute in the present writ petition was in relation to the dues payable to the petitioner for the matters in which he had appeared on behalf of the respondents. As the issue involved was for reconciliation of account, a Committee headed by the District & Sessions Judge (Retired) was constituted by this Court vide order dated 07.10.2023. The said Committee



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has held various proceedings and afforded various opportunities to the respective parties to reconcile the accounts and upon consideration thereof has furnished its report dated 09.07.2024. As per the said report, the undisputed amount is Rs.13,21,780/-. With respect to a sum of Rs. 2,36,800/-, the details could not be reconciled, hence there is an element of dispute qua the same.

4. Hence, the undisputed amount which remains outstanding is Rs.13,21,780/-. The present writ petition is accordingly **disposed of** with a direction to the respondents to release the undisputed admissible amount in favour of the petitioner within a period of 08 weeks of receipt of certified copy of this order. In case the amount is not released within the said period of 08 weeks, the petitioner shall be entitled to interest @ 6% per annum with effect from the date of institution of present petition till its actual disbursement.

5. It has been pointed out that the remuneration of the members of the Committee as determined by this Court has not been paid. Learned counsel for the respondents-UOI shall furnish an affidavit about release of the dues of the members of the Committee within a period of 04 weeks before this Court.

6. It is made clear that in case, the remuneration as directed by this Court is not paid within the aforesaid period, the respondents shall be liable to pay exemplary costs.

(VINOD S. BHARDWAJ)
JUDGE

12.07.2024

Mangal Singh

Whether speaking/reasoned	:	Yes/No
Whether reportable	:	Yes/No